

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

CP-93/ND/2017

In the matter of :

Renaissance Advanced Consultancy Ltd

... PETITIONER

SECTION :

Under Section 66

Order delivered on 25.5.2018

Coram :

(R. VARADHARAJAN)
HON'BLE MEMBER (JUDICIAL)
(MS. DEEPA KRISHAN),
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor :-

For the Respondent/Corporate Debtor :


For the Intervener

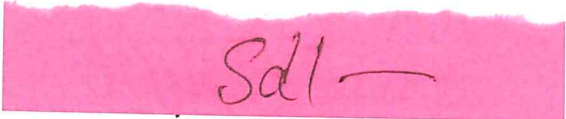
: Mr. C. Balooni, Co. Prosecutor for RD/NR

ORDER

Learned Counsel for the petitioner is present and seeks further time to comply with the Order passed by this Tribunal dated 11.5.2018. In view of the said representation, the matter is being adjourned to 08.6.2018 for compliance on the part of petitioner.

List on 08.6.2018.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit